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SLP(C)No. 10752-10753 OF 2004

ITEM No.06

Court No. 4

SECTION IVB

A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

IA.No.5-6 in

Petition(s) for Special Leave to Appeal (Civil) No.10752-10753/2004

(From the judgement and order dated 07/08/2003 in FAO 2687/03
and CM.No.140 C-II of 2003 in FAO 2687/03 of The HIGH COURT
OF PUNJAB & HARYANA AT CHANDIGARH)

SHRI PAL

Petitioner (s)

VERSUS

RAM CHANDER & ORS.

Respondent (s)

(With Appln(s). for clarification/modification of court's order
dated 31.5.04 and c/delay in filing SLP and c/delay in refiling SLP)
(With Office Report)

Date : 09/07/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL

HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s) Mr.Sanjib Dutta,Adv.
Mr.V.N. Raghupathy,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

One week's time is granted to the petitioner to take all steps necessary to effect service on the respondents.

(USHA BHARDWAJ)
P.S. TO REGISTRAR

(MADHU SAXENA)
COURT MASTER